

(21)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

• AT QHYDERABAD

O.A.No. 661/92

Date of Order: 5.8.1992.

BETWEEN:

G.Yesudas

.. Applicat.

A N D

1. The Divisional Railway Manager,
Southern Railway Park Town,
Madras - 3, Tamilnadu State.

2. The Senior Divisional Personnal Officer,
Southern Railway Park Town, Madras-3.

3. The General Manager,
Southerm Railway,
Madras-3.

.. Respondents.

Counsel for the Applicat

.. Mr.P.Venkateswarlu

Counsel for the Respondents

.. Mr.N.R.Devraj, S.c. ^W

CORAM:

HON'BLE SHRI T.CANDRASEKHARA REDDY, MEMBER(JUDL.)

(Order of the Single Member delivered by
Hon'ble Shri T.Candrasekhara Reddy, Member(Judl.)).

T.C. Reddy

To

1. The Divisional Railway Manager,
Southern Railway, Park Town,
Madras-3, Tamilnadu State.
2. The Senior Divisional Personnel Officer,
Southern Railway Park Town, Madras-3.
3. The General Manager, Southern Railway,
Madras-3.
4. One copy to Mr. P. Venkateswarlu, Advocate,
4-7-220, Esamia Bazar, Hyderabad.
5. One copy to Mr. N. R. Devraj, Sr. CGSC, CA T. Hyd.
6. One spare copy

pvm.

3/20
6/15/92

(22)

This is an application filed under Section 19 of the Administrative Tribunals Act to direct the respondents to consider applicant to the post of PWM/DTM in the Unit No.V or Unit No.I of the Gudur Region where there ~~are~~ ^{is} clear vacancy till to-day or in any other Unit in which the post of PWM/DTM is vacant and to pass such other order or orders as may deem fit and proper in the circumstances of the case.

Today we have heard Mr.P.Venkateswarlu, Advocate for the applicant and Mr.N.R.Devraj, Standing Counsel for the respondents.

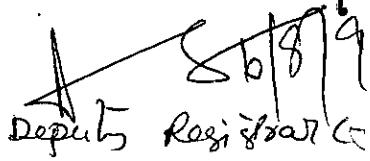
2. The applicant had approached this Tribunal without approaching the competent authority for redressal of his grievance. In view of this position we are of the opinion that the interest of the Justice would be met if this OA is disposed of at the admission stage by giving appropriate directions to the respondents.

3. Hence we permit the applicant to make written representation to the competent authority for redressal of his grievance/grievances within 4 days from the date of receipt of this order if such a representation had not been already submitted. The competent authority shall receive the representation so made by the applicant for redressal of his grievance/grievances and shall pass final orders on his representation/representations within 2 weeks thereafter. We make no order as to costs.


(T. CHANDRASEKHARA REDDY)
Member (Jud.)

Dated: 5th August, 1992

(Dictated in the Open Court)


Deputy Registrar

TYPED BY

3 COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH.

THE HON'BLE MR.

AND

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY : MEMBER(J)

AND

THE HON'BLE MR.C.J. ROY : MEMBER(J)

Dated: 5 - 8 - 1992

ORDER/JUDGMENT

F.A./C.A./M.A. No.

in

O.A. No. 661/92

T.A. No. (W.P. No.)

Admitted and interim directions
issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A/Ordered/Rejected.

No order as to costs.

pvm.

